

review and reconsider the scope of, and support to ECGC in respect of export credit insurance. The performance of ECGC was reviewed recently and it was found to be satisfactory. In order to provide financial support to the corporation for underwriting export credit insurance, Government had increased the paid-up capital of the Corporation from Rs. 5.0 crores to Rs. 25.0 crores last year. Budget provision has already been made to provide a further sum of Rs. 25.0 crores to the corporation during the current financial year.

Abid Hussain Committee on Textile Policy

265. SHRI RAOOF VALIULLAH: Will the Minister of TEXTILES be pleased to state:

(a) whether the Abid Hussain Committee on the implementation of the textile policy has submitted its report; if so what are its major recommendations, and if the report has not so far been submitted, when it will submit its report;

(b) whether the report would form the basis of the textile sector in the Eighth Plan; if so, whether this is included in the terms of reference of the Committee;

(c) whether the State Governments, have been consulted and their views sought by the Committee; if so, which are the States which have represented and what are their main submissions;

(d) whether Government are contemplating some interim steps to ease the textile crisis, particularly in view of a large number of unemployed textile workers in Ahmadabad and Bombay; if so, the details thereof; and

(e) whether Gujarat Government has proposed that textile workers Rehabilitation Fund scheme benefit be given to the workers when the provisional liquidator is appointed by the High Court; if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): (a) and (b) The term of the Abid Hussain Committee constituted to review the implementation of the Textile Policy, 1985 has been extended up to 30-6-89.

(c) The composition of the Abid Hussain Committee is balanced and broad based and it is not considered necessary to given representation to the State Governments. However, the Committee is free to take the views of any organisation/individual if considered necessary.

(d) The Government is seized of the specific problems of the textile industry and remedial measures are taken on as and when necessary.

(e) Yes, Sir. The proposal could not be agreed to. The scheme becomes applicable only after the passing of the winding up order by the Court (When the Provisional Liquidator becomes Official Liquidator).

Foreign Exchange Reserves

266. SHRI RAOOF VALIULLAH: Will the Minister of FINANCE be pleased to state:

(a) what are the country's total foreign exchange reserves as against NRI deposits in Non-Resident External Accounts and FCNR accounts and whether Government propose to continue with the present schemes;

(b) what has been the subscription of NRI bonds and whether Government have planned the productive investment of such money; if so, what are the details thereof; and

(c) how much of the NRI funds will be invested in new industries that require long gestation period for returns and whether Government propose to regulate